

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

FRIDAY, THIS THE 4TH DAY OF OCTOBER, 2002
ORIGINAL APPLICATION NUMBER:- 1139 OF 2002

HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER-A

A.K.Subramanium
s/o Sri A.V.Krishna Murti,
w/o Motor Mechanic under
Work-Shop Foreman, Northern
Railway, Allahabad,
r/o House No. 399/27E/22A,
Chak Niratul,
Post Office G.T.R.Nagar, Allahabad.....Applicant

(By Advocate:-Sh. S.C.Dubey)

Versus

1. The Union of India,
through the Railways,
Borada House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Allahabad.Respondents

(By Advocate:-Sh. A.K.Gaur)

O R D E R

HON. MAJ. GEN. K. K. SRIVASTAVA, MEMBER-A

In this O.A the applicant has prayed that the respondent No. 1 and 2 be directed to release the amount of DCRG of Rs. 10,251.15paise with interest of 18 percent per annum. The learned counsel for the applicant submitted that the applicant was paid all the pensionary benefits except DCRG amounting to Rs. 10,251.15 paise. The applicant made several representations before the respondents followed by number of reminders, the last representation was sent on 29-1-2002. The applicant also stated in para 4G of the O.A that he personally met the respondent No. 2, but his case was not entertained.

2.7 The respondent's counsel on the other hand argued that the applicant retired in 1984, the cause of action arose in 1984 and therefore the O.A is barred by period of limitation. The learned counsel for the respondents further submitted that there is nothing with the applicant

to show that he actually filed representation before the authorities concerned. In absence of the same the O.A is not maintainable.

3. I have heard the counsel for parties, carefully considered their submissions and perused records.

4. The interest of justice shall better be served if the representation of the applicant dated 29-1-2002 filed as Annexure-3 is decided by a reasoned and speaking order by the respondent No. 2 within a specified time.

5. The O.A is finally disposed of with the direction to the respondent No.2 to decide the representation of the applicant dated 29-1-2002 by a reasoned and speaking order within a period of 4 months from the date of communication of this order.

6. There shall be no order as to costs.


MEMBER-A

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